

BY E-MAIL

**THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM: NAGALAND: MIZORAM AND ARUNACHAL PRADESH)**

NO. HC.VI-02/2012/ 182 /STT

From: Sri A.Chakravarty,
Registrar (Judicial),
Gauhati High Court, Guwahati

To

The District & Sessions Judge
Kamrup/ Morigaon/ Nagaon/ Golaghat/ Jorhat/ Sivasagar/ Dibrugarh/
Tinsukia/Dhemaji/ Lakhimpur, N.Lakhimpur/ Sonitpur, Tezpur/ Udalguri/
Darrang, Mangaldoi/Nalbari/ Barpeta/ Bongaigaon/ Kokrajhar/ Dhubri/
Goalpara/ Cachar, Silchar / Karimganj/ Hailakandi.

Dated Guwahati the 3rd April, 2013

Sub: Monitoring Meeting regarding Implementation of Revised Action Plan
(order No.65 dtd.30.07.2012).

Ref: This Registry's letter NO. HC.VI-02/2012/ 170 /STT dtd. 04.03.2013

Sir / Madam,

In continuation to this Registry's letter under reference, I am directed to inform you that all the Addl. Dist. & Sessions Judges including those of the Fast Track Courts of the State are also invited herewith to attend the Monitoring Meeting scheduled to be held on 07.04.2013 (Sunday).

Therefore, both of you are requested to reach the High Court premises positively at 10.A.M. on that day to attend the aforesaid Meeting with the required information on all related matters mentioned in the Hon'ble High Court's Order under reference.

Yours faithfully,

AC
3/4/13
REGISTRAR (JUDICIAL)

Memo No.HC.VI-02/2012/ 183 /STT, dated Guwahati, the 04.03.2013

Copy to :

1. The Registrar General, Gauhati High Court, Guwahati.
2. The System Analyst, Gauhati High Court, Guwahati. He is directed to upload the matter in the High Court official website.
3. The Pvt. Secretary to Hon'ble Mr. Justice _____, Gauhati High Court, Guwahati.

AC
3/4/13
REGISTRAR (JUDICIAL)

U
3/4/13